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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.538 of 2002

Jabalpur, this the 17th day of January, 2003.

Hon'ble Mr. Justice N.N.Singh- Vice Chairman  
Hon'ble Mr. Sarweshwar Jha- Member (Admnv.)

Bhagchand Kol son of Govind Prasad  
Kol, aged about 34 years, R/o Manegaon,  
Purani Basti, West Land, Khamariya,  
Jabalpur, Tahsil & Distt. Jabalpur (MP)

-APPLICANT

(By Advocate- Mr. I.K.Dwivedi)

versus

1. Union of India through  
Secretary, Ministry of Defence,  
New Delhi (India)
2. Commandant,  
506, Army Base Workshop, Post  
Box No.41, Jabalpur-482 005.

-RESPONDENTS

O R D E R (ORAL)

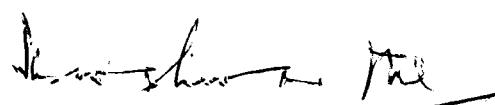
Heard. The applicant has approached this Tribunal through this O.A. challenging the order of the respondents, a copy of which is placed at Annexure A/4, whereby his services were terminated. It is observed that his representations submitted to the respondents in this regard have been considered by the respondents. They have also considered the legal notice, which the applicant had served on the respondents, vide reply of the respondents, a copy of which is placed at Annexure A/8.

*[Handwritten signature]*

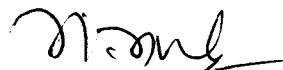
2. On perusal of the reply of the respondents, it is observed that they have not assigned any reason; they have referred to the appointment order, in which there was a provision that appointment may be terminated

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at any time without any notice and without assigning any reason. However, ~~to the ends~~ of justice, the applicant should have been apprised ~~of~~ the appropriate reason why the services of the applicant were terminated. As the reply of the respondents is absolutely cryptic and does not give any cogent reason for termination ~~of~~ the services of the applicant, we are of the view that it would be appropriate to dispose of this O.A. at this stage while hearing on the point of admission with directions to the respondents to re-consider the matter on the basis of the facts, which have been submitted by the applicant through his representation and dispose it of by issuing a reasoned and speaking order to the applicant within a period of one month from the date of receipt of this order. With this, this O.A. stands disposed of.



(Sarweshwar Jha)  
Member (Admnv.)

  
(N.N. Singh)  
Vice Chairman

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पृष्ठांकन सं. ओ/व्या..... जबलपुर, दि.....

पत्रिलिपि वा ड्रॉगिंग

(1) रायबिल, उत्तर प्रदेश विधान सभा, जबलपुर  
 (2) लोक सभा/संसद, नवीन भवन, निमायन सभा, जबलपुर  
 (3) राजस्व विभाग, जबलपुर  
 (4) कांगड़ा जिला न्यायालय, जबलपुर जिला  
 सूचना पुर्व व्यावस्थाक वार्तापत्री उन्ने

I K. Dwarakha Ad  
R.D.P. 2002-03 Application  
20/11/03



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